

2

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017**

Name of the Company: Manoharlal Santram Hiring Pvt Ltd.
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
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ORDER

Learned Advocate Mr. Shashvata Shukla present for Operational
Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner shall file letter of authority for issuing notice under section 8 of the Code.
Petitioner shall also file resolution of petitioner company to initiate the CIRP.

Petitioner counsel is informed accordingly and it amounts to notice under the proviso
to section 9 (5) of the code.

List the matter on 30.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 22nd day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL